

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. IA 1468/2024 IA 4077/2023 IA 4201/2023 IA 4495/2023
In C.P. (IB)/959(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024

NAME OF THE PARTIES: - IA 1468/2024 Bansi Mall Management
Pvt. Ltd.

V/s

Ravi Sethia (RP OF FLFL)
IA 4077/2023 Axis Trustee Services
Limited

V/s

Mr. Ravi Sethia
IA 4201/2023 Axis Trustee Services
Limited

V/s

Mr. Ravi Sethia
IA 4495/2023 Axis Trustee Services
Limited

V/s

Mr. Ravi Sethia
IN THE MATTER OF
Bank of India

V/s

Future Lifestyle Fashions Limited

Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1468/2024: - Adv. Nandita Bajpai, Adv. Dhruvad Vaghani
appeared for the RP. List this matter on **08.04.2024**.

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IA.No.4077/2023, IA.No.4201/2023, IA.No.4495/2023: - Adv. Ankit Lohia, Adv. Varun Nathani, Adv. Suchitra Valjee, Adv. Riya Kamdar appeared for the Applicant. Adv. Rahul Sarada, Adv. Dhruvad Vaghani, Adv. Nandita Bajpai appeared for the Respondent. Counsel for the Applicant states at bar that in the light of the order dated 08.09.2023 passed by this Bench in CP(IB)1/MB/2023 in the matter of Axis Trustee Services Limited he is not in a position to agitate his claim in the capacity of the Financial Creditor before this Tribunal, and therefore, the Counsel for the Applicant does not press this application and seeks liberty to file his claim in the capacity of the Operational Creditor which may be dealt with by the Respondent RP in accordance with law. Accordingly, **IA.No.4077/2023, IA.No.4201/2023, IA.No.4495/2023** is **disposed of as not pressed**. The applicant shall be at liberty to file the claim as an Operational Creditor which shall be considered by the RP as per law.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)